Mr. CHAIRMAN: Please sit down, Mr. Mukerjee.

SHRI B. N. DAT Aft: What is there of cheating in this, Sir? . I resent this insinuation.

MR. CHAIRMAN: Sit down, why do you bother about it.

श्री नवाब सिंह चौहान: जब इन लोगों को क्वासी पर्मानेंट किया गया था तो क्या इनको यह वचन दिया गया था कि जब उनकी सीनियारिटी काउंट हो तो जितन समय उन्होंने क्वासी पर्मानेंट की हैसियत से काम किया हो वह काल भी शामिल किया जाय ? ग्रगर नहीं, तो क्यों नहीं ?

SHRI B. N. DATAR: May I request the hon. Member to read the rules in this respect?

श्री नवाब सिंह चौहान : रूल्स में उनको इसका अधिकार नहीं दिया गया है। क्या सरकार बतायेगी कि रूल्स में यह अधि-कार क्यों नहीं दिया गया श्रीर वह काल क्यों नहीं इसमें शामिल किया गया ?

SHRI B. N. DATAR: So far as this is concerned, we follow the seniority rule and therefore they come below.

CREATION OF THE POST OF ADDITIONAL SOLICITOR-GENERAL

- *374. SHRI AMOLAKH CHAND (ON BEHALF OF SHRI MAHABIR PRASAD): Will the Minister of LAW be pleased to state:
- (a) whether it is a fact that a new post of Additional (Solicitor-General has recently been created; and
- (b) if so, what are the emoluments of that post?

THE MINISTER OF LAW (SHRI A. K. SEN):
(a) Yes, Sir. a temporary post of Additional Solicitor General of India has been created for

a period of one year with effect treet the 13th September 1957.

(b) The emoluments of the post are a retainer of Rs. 3,000 per month and an office allowance of Rs. 35 per month.

SHRI AMOLAKH CHAND: What are the requisite qualifications for this post?

SHRI A. K. SEN: The requisite qualification was a senior advocate of very great eminence.

SHRI A. K. SEN: The reasons were many. We had two State Law Officers, the Attorney-General and the Solicitor General. Three Courts started functioning from this vear and our Senior Advocate, Mr. Porus Mehta resigned from his post. After that, the Attorney-General was busy all the time with his work as Chairman of the Law Commission. He had also to leave for The Hague to argue our case on Goa and it became impossible to carry on the work with the Solicitor General alone. The Solicitor-General had also become absolutely overworked with advisory work and with court work. That is why sanction for this post was given.

SHRI AMOLAKH CHAND: Is this for one year or is it likely to be extended?

SHRI A. K. SEN: It will all depend upon the circumstances.

MR. CHAIRMAN: Question hour is over.

SHRI V. K. DHAGE: I wanted to ask some questions, Sir.

Mr. CHAIRMAN: At 12 o'clock?

WRITTEN ANSWERS TO QUESTIONS

REPRESENTATION REGARDING THE POWER AND WORKING OF THE TERRITORIAL COUNCIL FOR HIMACHAL PRADESH

- •375. SHRI MAHABIR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
- <(a) whether Government have received any representation from Himachal Pradesh regarding the power and the Working of the Territorial Council for that Territory;
- (b) if the reply to part (a) above be in the affirmative, what act on is being taken thereon: and
- (c) whether Government have also received any »ueh representations from Tripura and Manipur regarding the Territorial Councils for those Territories?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANTH): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

- (a) Yes, copy of a resolution pass ed by the Himachal Pradesh Territo rial Council on October 16, 1957, has been received. This resolution refers
 - (a) the exceptions and conditions imposed on the functions of the Council;
 - (b) the Council's power of superintendence and control over the Panchayats; aid
 - (c) the association of the Council with the schemes of Second Five Year Plan

Besides, two representations from private individuals have also been received.

(b) The provision regarding exceptions and conditions is an integral part of the scheme embodied in the "Territorial Councils Act. The conditions

which have been prescribed are

governed by essential administrative and financial considerations and are very limited in character. They should not in any way impede the working of the Territorial Council over the large field of responsibility that has been transferred to it. The Council's power of superintendence and control over the Panchayats has been so adjusted as to ensure that there is no unnecessary interference with the normal functioning of the village Panchayats. A large numbpr of schemes included in the Second Five Year Plan of Himachal Pradesh have since been transferred to the Council.

(c) The Territorial Councils for Manipur and Tripura have also passed resolutions on this subject, copies of which have been received.

अन्डमान कें लिए उ निवेंशन योजना

*३८१. श्रीमती साबित्री निगम : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे

- (क) ग्रन्डमान के लिये उपनिवेशन योजना के ग्रधीन १६५७ में ग्रब तक कितनी एकड भिम साफ की गई ; ग्रीर
- (स्त) गत छः मासों में वहां कितन नये परिवार बसाये गये ?

t [COLONISATION SCHEME FOR THE ANDAMANS

- SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the acreage of land cleared under the Colonisation Scheme for the Andamans so far during 1957; and
- (b) the number of new families settled there during the last six months?]

गृह-कार्य उपमंत्री (श्रीमती बायलेट अल्बा) : (क) १५४० एकड़ : (ख) २३३ परिवार ।